



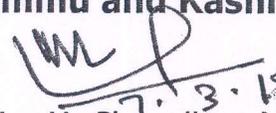
**GOVERNMENT OF JAMMU AND KASHMIR**  
**Industries & Commerce Department**  
Civil Secretariat, Jammu/Srinagar

**Notification,**  
**Jammu, the 7<sup>th</sup> of March, 2019.**

**SRO 161** .- In exercise of the powers conferred by section 15 read with section 23 C of the Mines and Minerals (Development and Regulation) Act, 1957, (Central Act 67 of 1957), the Government hereby makes the following amendments in the Jammu and Kashmir Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016; namely:-

1. clause (xLvii) of rule 2 shall be substituted by the following:-  
“(xLviii) “e-auction” means bidding by the competitors online for grant of mineral concessions;
2. In clause (xiii), (xxx) of rule 2, 27, 44 and 52 for the words “open auction” wherever appearing, the words “e-auction” shall be substituted.

**By order of the Government of Jammu and Kashmir.**

  
(Navin K. Choudhary)IAS

Principal Secretary to the Government

NO: IND/legal-239/2018

Dated: 7.03.2019

Copy to the:-

1. Secretary, Ministry of Mines, Government of India, New Delhi.
2. All Administrative Secretaries, Government of J&K.
3. Divisional Commissioner, Jammu/Kashmir.
4. All Deputy Commissioners.
5. Director, Geology and Mining, J&K.
6. Managing Director, JKML/JKCL.
7. General Manger, Government Printing Press, Jammu, for publication in the official Gazettee.
8. OSD to Advisor (KS) to Hon'ble Governor.
9. Additional Secretary, Legal, I&C Department.
10. Private Secretary to Principal Secretary to the Government, I&C Deptt.
11. Incharge website,I&C.
12. Stock file.